

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1595/2019

Dated Monday, the 2nd day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.Thirunavukkarasu, S/o. Manicka Mudaliar,
No. 332, Chidambara Nathar Street,
Neykuppi Village,
Anupuram 603127. Kanchipuram Dist.

....Applicant

By Advocate M/s. S. T. Varadarajulu

Vs

1.Union of India rep by,
The Director (Estt),
Department of Pension & Pensioner's Welfare,
Ministry of Personnel, Public Grievances & Pensions,
3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi 110003.

2.Pay and Accounts Officer,
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M. Marg, Mumbai 400001.

3.The Station Director,
Madras Atomic Power Station,
Nuclear Power Corporation of India Ltd.,
(A Govt of India Enterprise),
Kalpakkam, Kanchipuram District,
Tamil Nadu 603102.

....Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondent to revise the pension of the applicants from 01.01.2006 taking note of grade pay paid to the applicants and pay arrears of pension thereon and pass such other order this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has made a representation dated 05.08.2019 as Annexure A-8 regarding revision of pension to the competent authority which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.Su.Srinivasan takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 05.08.2019 as Annexure A-8 on the basis of relevant rules and

**regulations and pass a speaking order, within a period
of six months from the date of receipt of a copy of this
order."**

**(T.JACOB)
MEMBER (A)**

02.12.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**